

From : District Magistrate

Shamli.  
REF. NO. 183/OA. NO. 71/Gulfam/MZR/2023 Dated 03.6.2023

To,

The Registrar  
National Green Tribunal  
Principal Bench  
New Delhi.  
E-mail : judicial-ngt@gov.in

**Sub.-Compliance to the direction issued by Hon'ble National Green Tribunal in O.A. No. 71/2023 Gulfam Vs State of U.P. on 13.03.2023.**

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Report in compliance of the order issued on 13.03.2023 by Hon'ble National Green Tribunal in O.A. No. 71/2023 Gulfam Vs State of U.P.

**Encl. : As above.**

Yours faithfully



**(Ravindra Singh)**

District Magistrate

Shamli

**Copy to : Member Secretary, U.P. Pollution Control Board, Lucknow for information.**



District Magistrate

Shamli



**Report of Joint Committee of UPPCB and District Administration in compliance of order passed by the Hon'ble National Green Tribunal in OA No 71/2023 Gulfam Vs State Of UP on dated 13.03.2023**

**1.0 Background:**

Complainer Sh. Gulfam S/o Yakub resident of Mohalla Sheikhjadgan, Town & Police Station Kandhla, District Shamli raised grievance regarding Slaughter House illegally operating in Town Kairana District Shamli causing damage to environment and also creating health hazards to the local residents.

In the above matter, Hon'ble NGT vide order dated 13.03.2023, directed to constitute a joint committee comprising of State PCB and District Magistrate, Shamli to look into the matter with directions as below :-

***3. In our view, the grievance raised in the matter, at the first instance can be looked into by the local authorities and for purpose whereof we constitute a joint Committee comprising State PCB and District Magistrate, Shamli who shall visit the site, collect relevant information and if finds any violation of environment laws and norms, would take appropriate remedial action in accordance with law within two months.***

**2.0 a) Action Taken Report of the Joint Committee**

In compliance of the above directions of Hon'ble Tribunal, District Magistrate Shamli constituted joint committee of SDM Kairana, Chief Medical Officer Shamli, Chief Veterinary Officer Shamli, Regional Officer U.P. Pollution Control Board Muzaffarnagar, Food Safety Officer Shamli, Executive Officer Nagar Palika Parishad Kairana vide letter no. 347/Nyayik Sahayak dated 24.03.2023 (**Annexure-1**) for inspection of M/s. Meem Agro Foods Pvt. Ltd., Kairana, Distt. Shamli with the direction to submit factual joint report.

In continuation, joint committee visited the industry on dated 09.05.2023. Industry found operational during the visit. The unit has valid consents under Water and Air Act for Slaughtering of 300 Buffalo per day, Frozen Meat-45 MT/Day, Tallow-15 MT/Day and Bone Meal-4 MT/Day per day and valid upto 31.12.2023 (**Annexure-2**). The details of the unit are as follows :

1.	Name & Address of Industry	<b>M/s. Meem Agro Foods Pvt. Ltd.</b> <b>Kandhla Road, Kairana, Distt. Shamli</b>
2.	Date of Joint Inspection	<b>09.05.2023</b>
3.	Inspected by	Dr. Yashwant Singh, C.V.O. Dr. Jahid Ali Tyagi, Addl. C.M.O. Gaurav Kumar, Tehsildar Kairana Ankit Singh, Regional Officer, UPPCB Imraan Ali, A.E.E., UPPCB Sunil Kumar, Food Safety Officer Indrapal Singh, Executive Officer, NPP Kairana
4.	Nature of Industry	Slaughter House
5.	Category of Industry	Red (Large)
6.	Operational Status	Operational
7.	Product and Capacity (Ton/day OR KL/day)	Slaughtering of 300 Buffalo per day, Frozen Meat-45 MT/Day
8.	By Product	Tallow-15 MT/Day and Bone Meal-4 MT/Day
9.	Present slaughtering status	As per the CCTV records, on dated 27.04.2023, 03.05.2023, 06.05.2023 and 08.05.2023, total 289, 155, 153 and 73 Buffaloes slaughtered respectively being done which is verified during the inspection.
10.	Source of Water	Groundwater (Tubewell – 1 No. of 10 HP)
11.	Details of ETP installed	Unit has ETP of 500 KLD capacity with main units as follows :  Screen Chamber, Oil & Grease trap, Equalization Tank, Dissolved Air Flotation, SBR, Multigrade Filter, Activated Carbon Filter, Sludge Drying Beds etc.  Unit has Blood Coagulator for blood generated during slaughtering.  <b>All units of ETP found operational during inspection.</b>

12.	Status of OCEMS	During visit, Online Continuous Effluent Monitoring System found operational. The values of pollutant parameters pH=7.04, COD=183.6 mg/l, BOD=23.8 mg/l, TSS=52.4 mg/l displayed on screen.
13.	Water Consumption and Effluent Generation (KL/day)	<p><b><u>Water Consumption</u></b></p> <p>Domestic – 3 KLD</p> <p>Industrial – 295 KLD</p> <p><b><u>Effluent Generation</u></b></p> <p>Domestic - 2 KLD (Approx.)</p> <p>Industrial - 175 KLD</p> <p>Industry utilizing their treated effluent for irrigation and partial used in process operations.</p>
14.	Point of Discharge and Final Discharge	Industry has 20 Acre own land on which treated effluent is being utilized for irrigation purposes.
15.	STP Status for domestic effluent	The domestic sewage generated is also sent to ETP for combined treatment with the industrial effluent.
16.	Whether unit has taken permission from UPGWD for ground water extraction	Unit has valid NOC from UPGWD for extraction of ground water 300 KL/Day valid upto 26.05.2027 <b>(Annexure-3).</b>
17.	Whether water meter installed on Tube well	Yes, Electromagnetic flow meter installed. Reading of Tubewell - 50202 m <sup>3</sup>
18.	Source of Air Pollution	Boiler 6 TPH 2 DG sets of 600 KVA each is installed with acoustic enclosure
19.	Details of Fuel Used	Biomass 4 MT/Day and Diesel for DG Sets (As required)
20.	Details of APCS & Stack Height	Multi Cyclone, Wet Scrubber installed on 6 TPH Boiler as APCS and Stack height 30 M. from ground level. Stack height of DG Sets is as per UPPCB norms.

21.	Odour control system	Unit has bio filters for removal of odour generated from rendering plant.
22.	Disposal of slaughtering waste	Rendering plant is installed for disposal of non-edible slaughtering waste. Blood meal plant is installed for disposal of blood.  Rendering plant and blood meal plant found operational during inspection.

23. **Observations :**

1. The unit was found operational under the consented capacity of 300 per day as was observed during inspection. The rendering and blood meal plant were also found in operation at the time of inspection.
2. The unit has obtained NOC for ground water extraction from UPGWD.
3. The ETP was found in operation during inspection. Unit have ETP of 500 KLD capacity. Adequacy of the ETP has been verified by Department of Civil Engineering, IIT Roorkee. ETP is comprised of primary treatment and secondary treatment followed by common tertiary treatment. Primary treatment included screen chamber, oil & grease trap, equalization tank and DAF (Dissolved Air Flootation). Secondary treatment is biological treatment based on sequential bio reactor (SBR) and tertiary treatment includes multigrade filter. During visit water sample collected from ETP Inlet, Final Outlet and Ground water sample of Borewell. As per the analysis reports of Water samples, all parameter found as per the stipulated norms (**Annexure-4**).
4. The unit has provided OCEMS that was found operational.
5. The unit has provided bio filter for odour control in rendering plant.
6. The boiler equipped with multi cyclone and wet scrubber was found in operational at the time of inspection. Unit provided third party NABL accredited lab stack monitoring report dated 07.05.2023 (**Annexure-5**). As per the analysis report, particulate matter found within the norms as per the E.P. Act 1986.

**2.0 b) Tehsil & Health Department Report**

During joint visit on dated 09.05.2023, the committee member Dr. Yashwant Singh, CVO Shamli, Dr. Jahid Ali Tyagi, Addl. CMO and Gaurav Kumar, Tehsildar Kairana Shamli being present. On the basis of observations and facts found during visit, factual report is enclosed as **Annexure-6 & 7**.

**Observations**

1. Unit is registered with Agricultural and Processed Food Products Export Development Authority (APEDA) and registration no. is APEDA/149 and valid upto 31.12.2023.
2. Veterinary Department has appointed 03 Registered Veterinary Doctors who are doing antimortom and postmortom of the slaughtered bufallos.
3. Unit have 07 CCTV for surveillance.
4. Unit have regular practice of sprinkling of pesticides/insecticides in the premises to control fly/mosquito and Insects and Anti Odour Agents for Odour control. During visit foul odour not found.
5. Housekeeping found satisfactory.
6. No health diseases found in nearby habitats due to the unit.

**2.0 c) Food Safety Department (FSSAI)**

During joint visit on dated 09.05.2023, the committee member Sh. Sunil Kumar, Food Safety Officer Shamli being present. On the basis of observations and facts found during visit, factual report is enclosed as **Annexure-8**.

**Observations**

1. Unit have license No. 10013051000827 under Food Safety and Standard Acts 2006 which is valid upto 02.12.2024.
2. Good housekeeping found within the processing area and floor and tiles etc. found neat and clean.
3. Chilling chamber found operational with display board for temperature.
4. Processing Area has proper ventilation with appropriate lighting.
5. Unit have separate laboratory for inspection of Meat for which every day record is being maintained.
6. Unit has implemented FIFO plan.
7. Unit is using Food Grade material for packing of Meat.
8. Yearly health check up and vaccination is done of Food Handlers.
9. Refrigerated vehicle is available for transportation of Packed Meat.



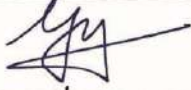
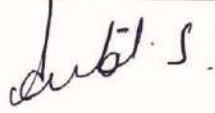
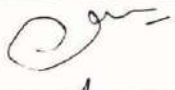
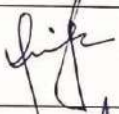

**2.0 d) Nagar Palika Parishad Kairana, Shamli**

During joint visit on dated 09.05.2023, the committee member Sh. Indrapal Singh, Executive Officer, Nagar Palika Parishad Shamli being present. On the basis of observations and facts found during visit, factual report is enclosed as **Annexure-9**.

**CONCLUSION**

- 1- Unit complying the provisions of Water (Prevention and Control) Act 1974 and Air (Prevention & Control) Act 1981 as amended.
- 2- Unit complying the directions regarding regular practice of sprinkling of pesticides/insecticides in the premises to control fly/mosquito and Insects and Anti Odour Agents for Odour control.
- 3- Unit complying the provisions of Food Safety and Standard Acts 2006.

**INSPECTION TEAM**

S.No.	Name of Officials & Details	Signature
1.	<b>Dr. Yashwant Singh</b> C.V.O., Shamli	
2.	<b>Dr. Zahid Ali</b> <i>Tyagi</i> Addl. C.M.O., Shamli	
3.	<b>Gaurav Kumar</b> Tehsildar Kairana, Shamli	
4.	<b>Ankit Singh</b> Regional Officer, U.P. Pollution Control Board, Muzaffarnagar	
5.	<b>Imraan Ali</b> A.E.E., U.P. Pollution Control Board, Muzaffarnagar	
7.	<b>Sunil Kumar</b> Food Safety Officer, Shamli	
8.	<b>Inderpal Singh</b> Executive Officer, Nagar Palika Parishad Kairana, Shamli	

**PHOTOGRAPHS TAKEN DURING INSPECTION**



**PHOTOGRAPHS TAKEN DURING INSPECTION**



# कार्यालय जिलाधिकारी, शामली

संख्या: 347 / न्यायिक सहायक,

दिनांक: 24-03-2023


विषय: ओ0ए0 संख्या-71/2023, गुलफाम बनाम उ0प्र0 राज्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 13-03-2023 का अनुपालन कराये जाने विषयक।

- 1- उप जिलाधिकारी, कैराना।
- 2- मुख्य चिकित्साधिकारी, शामली।
- 3- मुख्य पशु चिकित्साधिकारी, शामली।
- 4- क्षे0अधि0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, शामली।
- 5- जिला अभिहीत अधिकारी, खाद्य सुरक्षा एवं औषधि प्रशासन, शामली।
- 6- अधिशासी अधिकारी, नगर पालिका परिषद, कैराना।

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-71/2023, गुलफाम बनाम उ0प्र0 राज्य में पारित मा0 अधिकरण के आदेश दिनांक 13-03-2023 (प्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा श्री गुलफाम पुत्र श्री याकूब, निवासी मौ0 शेखजादगान, कस्बा व थाना कांधला, जनपद शामली के शिकायती पत्र दिनांक 25-08-2022, जिसमें कस्बा कैराना, जिला शामली में अवैध पशुवधशाला संचालित होने से पर्यावरण को नुकसान होने तथा स्थानीय निवासियों के स्वास्थ्य को खतरा होने की शिकायत की गई है, के आलोक में मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त आदेश के अन्तर्गत संयुक्त कमेटी गठित करते हुए साईट का निरीक्षण कर, संबंधित सूचना एकत्रित करने तथा यदि किसी पर्यावरण संबंधी नियम व नॉर्मस का उल्लंघन हो रहा हो तो 02 माह के अन्दर नियमानुसार उपयुक्त उपचारात्मक कार्यवाही करते हुए कृत कार्यवाही की रिपोर्ट दाखिल किये जाने के निर्देश दिये गये हैं।

अतः मा0 राष्ट्रीय हरित अधिकरण के उक्त आदेश की प्रति संलग्न कर इस आशय से प्रेषित है कि कृपया प्रश्नगत प्रकरण की जांच कर, संयुक्त जांच रिपोर्ट, फोटोग्राफ सहित एक सप्ताह के अन्दर उपलब्ध कराना सुनिश्चित करें।

संलग्नक:- यथोपरि।

  
 23-3-23  
 (रविन्द्र सिंह)  
 जिलाधिकारी,  
 शामली।

## CONSENT ORDER

Dated : 28/01/2020

Ref No. -  
70424/UPPCB/Circle3(UPPCBHO)/CTO/water/S  
HAMLII/2019

To ,

Shri SALAHUDDIN SALAHUDDIN  
M/s MEEM AGRO FOODS PVT LTD  
993 to 1005, Kandhla Road, Kairana, Shamli ,SHAMLI,247774  
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. MEEM AGRO FOODS PVT LTD

Reference Application No :6299854

Dated :28/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. MEEM AGRO FOODS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.28  
13:13:22 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO

C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.28  
13:13:41 +05'30'

CEO

C-3.

## Annexure to Consent issued to M/s.MEEM AGRO FOODS PVT LTD vide

Consent Order No. 6299854/ Water

Dated : 28/01/2020

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved maximum slaughtering capacity slaughtering of 300 Buffalo per day, Frozen Meat-45 MT/Day, Tallow-15 MT/Day and Bone Meal-4 MT/Day per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
5. The slaughtering of the cow & its progeny is not permitted under any circumstances.
6. The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
7. The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
8. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	2 KLD	Septic Tank
2	Industrial	175 KLD	ETP

9. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 9(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	2 KLD

- 9(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	50 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	175 KLD (For Irrigation)

10. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
11. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

1. This consent is valid for slaughtering of 300 Buffalo per day, Frozen Meat-45 MT/Day, Tallow-15 MT/Day and Bone Meal-4 MT/Day.
2. Effluent generation 175 KLD, shall be treated as per the norms stipulated in Environment (Protection) Rules 1986 and used in irrigation through Karnal technology on 20 Acre irrigation area and partial quantity to be reused in the process operations. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
3. No discharge is allowed in any drain/ stream/well or any other water body.
4. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
6. Unit shall operate and maintain the installed on line effluent monitoring system and shall ensure on line connectivity with server of CPCB and UPPCB.
7. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
8. Unit shall operate and maintain properly the installed odor control management system i.e. bio filter on redering plant .
9. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
10. Unit shall obtain renewal of NOC from CGWA for ground water extraction prior to Ground Water abstraction and comply with the conditions imposed in the NOC issued by CGWA.
11. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
12. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
13. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
14. Unit shall ensure that there is no Environmental Pollution problem due to the operation of unit.
15. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
16. Unit shall submit treated effluent quality monitoring report, ground water quality monitoring of Industrial premises and area of irrigation done by MoEF & CC approved laboratory within 3 months.
17. The slaughter house will follow the various provisions of rules and regulations as mentioned in the " Compendium of Indian Standards on Slaughter House".
18. Industry shall use the Brine Solution or defreezing in place of Salt to preserve the raw hides to reduce the TDS in the effluent.
19. Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
20. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Date: 2020.01.28  
13:13:59 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO  
C-3.

## CONSENT ORDER

Ref No. - 70440/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2019

Dated : 28/01/2020

To ,

Shri SALAHUDDIN SALAHUDDIN  
M/s MEEM AGRO FOODS PVT LTD  
993 to 1005, Kandhla Road, Kairana, Shamli ,SHAMLI,247774  
SHAMLI

Sub : **Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MEEM AGRO FOODS PVT LTD**

Reference Application No. 6301242

Dated : 28/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MEEM AGRO FOODS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.28  
13:36:30 +05'30'

**For and on behalf of U.P. Pollution Control Board****CEO  
C-3.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.28  
13:36:58 +05'30'

**CEO  
C-3.**

Dated : 28/01/2020

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved maximum slaughtering capacity slaughtering of 300 Buffalo per day, Frozen Meat-45 MT/Day, Tallow-15 MT/Day and Bone Meal-4 MT/Day Buffalos per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017.
4. The slaughtering of the cow & its progeny is not permitted under any circumstances.
5. The slaughter house will follow the various provisions of rules and regulations as mentioned in the "Compendium of Indian Standards on Slaughter House".
- 6(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 6(b) Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Pollution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	6 TPH Boiler	Wood and Coal (4 MTD)	1	Particulate Matter	30 Meter From Ground Level
2	600 KVA DG Set	Diese	1	Sulphur Dioxide	As per EPA Rules 1986
3	600 KVA DG Set	Diese	1	Sulphur Dioxide	As per EPA Rules 1986

## 6(c) The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Sulphur Dioxide	As per EPA Rules 1986
3	1	Sulphur Dioxide	As per EPA Rules 1986

7. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
8. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
9. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
10. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
12. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

14. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
15. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
16. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
18. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
19. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
21. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

**Specific Conditions:**

1. This consent is valid for slaughtering of 300 Buffalo per day, Frozen Meat-45 MT/Day, Tallow-15 MT/Day and Bone Meal-4 MT/Day.
2. Unit shall regularly operate and maintain Air pollution control system i. e. Multicyclone and cyclone dust collector and ensure that stack emissions and ambient air quality is within the prescribed norms.
3. Unit shall install online emission monitoring system within 03 months and shall ensure its connectivity with the servers of CPCB and UPPCB .
4. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
5. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
6. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
7. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
8. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC, Govt. of India on quarterly basis.
9. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
10. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
11. Unit shall comply with the document prepared by Central Pollution Control Board titled "Revised Comprehensive Industry Document on Slaughter House" for adoption of best available pollution control technologies, water consumption, effluent generation etc. and submit the compliance report within 03 months.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
13. To control the odour generated from the rendering plant industry should operate and maintain Bio-filter properly and efficiently.

Issued with the permission of competent authority .

Nishi Kumar Chauhan  
 Digitally signed by Nishi Kumar Chauhan  
 Date: 2020.01.28 13:37:26 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO  
 C-3.



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /  
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK  
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC037171

VALID FROM 27/05/2022 TO 26/05/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202204000039

Name of the Owner	SALAHUDDIN AFSAR	Company Name	MEEM AGRO
Designation	DIRECTOR	कंपनी का नाम	FOODS PVT LTD
पद		Authorization Letter	Download
Company Address	MEEM AGRO FOODS PVT LTD, KANDLA ROAD, KAIRANA, SH	प्राधिकार पत्र	
कंपनी का पता		Application Form Serial No.	SHML0422NIN0018
Address of the Applicant	MEEM AGRO FOODS PVT LTD, KANDLA ROAD, KAIRANA, SHAMLI	Specimen Signature	
Date of Submission	02/04/2022		
<b>Location Particulars</b>			
District	Shamli	Block	KAIRANA
Plot No./Khasra No.	993-1005	Municipality/Corporation	Yes
Ward No./Holding No.			N/A

**Particular of the Proposed Well and Pumping Device**

Date of Construction/Sinking of the Well	21/05/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	75.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	50.00
Date of Energization (In Case of Electric Pump)			15/06/2021
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	50.00	Maximum Allowable Running Hours Per Day:	6.00

REGIONAL LABORATORY MuzaffarNagar ANNEXURE-4  
UTTAR PRADESH POLLUTION CONTROL BOARD

Kamal Cinema Building, Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 21125548/MuzaffarNagar/2023

Date: 15/05/2023

- 1- Name of Industry: MEEM AGRO FOODS PVT LTD
- 2- Address of Industry: 993 to 1005, Kandhla Road, Kairana, Shamli ,SHAMLI,247774
- 3- District: Shamli
- 4- Description about sampling point: Inlet of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Imraan Ali ; AEE , Diwakar Dev Gahlaut ;J.R.F
- 7- Colour and Odour: Not specific Foul
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 09/05/2023
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 09/05/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	6.5	5.5-9.0	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	506	--	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	2980	--	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	3486		10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 ( Part 44): 1993 Bio	mg/l	484	--	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	1720	--	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules, 1986 source:  
[www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-  
[Sarvesh Kumar(LA)]

Authorized by

Ankit Singh (RO)

ANKIT SINGH  
Digitally signed  
by ANKIT SINGH  
Date:  
2023.05.25  
17:04:23 +05'30'  
Regional Officer

**REGIONAL LABORATORY MuzaffarNagar  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Kamal Cinema Building, Railway Road, Muzaffarnagar

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 21125607/MuzaffarNagar/2023

Date: 15/05/2023

- 1- Name of Industry: MEEM AGRO FOODS PVT LTD
- 2- Address of Industry: 993 to 1005, Kandhla Road, Kairana, Shamli ,SHAMLI,247774
- 3- District: Shamli
- 4- Description about sampling point: Final Outlet discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Imraan Ali AEE & Diwakar Dev Gahlaut J.R.F
- 7- Colour and Odour: Colourless No Specific
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 09/05/2023
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 09/05/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.6	5.5-9.0	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	40	50	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	738	--	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	778	--	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 ( Part 44): 1993 Bio	mg/l	22	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	200	250	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source:  
[www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Remark: NA

**Analysed by-**  
**[Sarvesh Kumar(LA)]**

**Authorized by**

**Ankit Singh (RO)**

**ANKIT** Digitally signed  
by ANKIT SINGH  
**SINGH** Date:  
2023.05.25  
17:04:44 +05'30'  
**Regional Officer**

**REGIONAL LABORATORY MuzaffarNagar  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Kamal Cinema Building, Railway Road, Muzaffarnagar

**TEST REPORT: WATER LABORATORY(GROUND WATER)**

Ref No: 21125647/MuzaffarNagar/2023

Date:15/05/2023

- 1- Sample Location: Premises of MEEM AGRO FOODS PVT LTD
- 2- Address: 993 to 1005, Kandhla Road, Kairana, Shamli ,SHAMLI,247774
- 3- Distirct: Shamli
- 4- Sample Source: TubeWell
- 5- Type of sample : Ground Water
- 6- Sample Collected By : Imraan Ali; A.E.E, Diwakar Dev Gahlaut ; J.R.F
- 7- Odour : None
- 8- Quantity and Packing : 2.0 Ltr.PVC
- 9- Date of Sample Collection : 09/05/2023
- 10- Analyis Indented by : RO MuzaffarNagar
- 11- Date of sample receipt in Lab : 09/05/2023

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH,4500 H B Electronic method	-	6.5-8.5	7.3	02-12
Colour,2120 B Visual Method	Hazen	5.00	colourless	5-10000 Hazen
Conductivity,2510 B Lab Method	uS/cm	NS	370	0.1-10000 uS/cm
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	500	220	5-10000 mg/l
Hardness, 2340 C EDTA Titrimetric Method	mg/l	200	138	10-5000 mg/l
Calcium, 3500 -Ca B EDTA Titrimetric Method	mg/l	75	86	10-1000 mg/l
Magnesium, 3500 -Mg B Calculation Method	mg/l	30	52	10-1000 mg/l
Chloride as Cl-, 4500- Cl - B Argentometric Method	mg/l	250	40	3-500 mg/l

These standards are subject to revision

Remark:\* - NA

**Analysed by  
[Sarvesh Kumar(LA)]**

**Authorized by**

**Ankit Singh (RO)**

**ANKIT SINGH** Digitally signed  
by ANKIT SINGH  
Date: 2023.05.25  
17:05:00 +05'30'

**Regional Officer**

# ENVIRONMENTAL MANAGEMENT CENTRE

## ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES

(HOUSE OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)



**NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB**

**ANNEXURE-5**

### STACK MONITORING TEST REPORT

Report No. ET&A/SS/64928/23	Laboratory Sample Code : EMC/SS/64992/23	Date: 07.05.2023
Work Order No. & Date: 64928/23 & 02.05.2023		
Name and Address of Customer	M/s Meem Agro Foods Pvt. Ltd. Kandhla Road ,Kairana , ( Distt. Shamli )	Order Reference: Through e-mail

#### SAMPLING DETAILS

Sample Description/Type	Stack Monitoring	Sample Collected by	Laboratory Representative
Sampling Location	<u>Stack attached to Boiler</u>	Sample Quantity / Packing	Glass Fibre Thimble
Date of Sampling	02.05.2023 (9:30 A.M. to 10:10 A.M.)	Date of Receipt of Sample	02.05.2023
Sampling Procedure	As per CPCB Guidelines : IS : 11255 & IS :13270		
Normal operating schedule (hr/day)	As per requirement	Purpose of Monitoring	Assessment of Pollution load
Control Measure , (If any )Two Devices installed for pollution control)	Multi Cyclone Dust Collector Wet Scrubber	Date of Start of Analysis	03.05.2023
Equipment used	Vayubodhan Stack Sampler VSS1	Date of Completion of Analysis	07.05.2023
Emission Source	Stack attached to boiler of Capacity 6 Ton	Ambient Temperature ( ° C )	22.8
Type of Stack (Material of Construction )	Mild Steel	Sampling Duration (min.)	40
Stack height above the ground level (m.)	30	Shape of Stack	Round
Diameter of stack (m)	0.762	Stack Temperature (°C)	104.6
Location of sampling point ( Port hole ) (m)	15.0	Flue gas temperature (°C)	96.2
Type of fuel used	Agro Biomass	Sampling Flow Rate for SPM (LPM)	16.4
Quantity of fuel used (Ton/day)	4.0	Velocity of gases (meter/Sec)	7.0
Quantity of emission discharged (m <sup>3</sup> /hr)	8997.8975	Sampling Flow Rate For Gas (LPM)	2.0
Steam generation (Ton/hr)	6.0	Volume of air sampled (ltr.)	
		-SPM	1050.550
		-Gases	120.30



Page 1 of 2

+91-9837112607  
+91-9536066038

ashwani\_takhan@rediffmail.com  
contact@emctestlaboratories.com  
www.emctestlaboratories.com

Khasra No. 1102  
Industrial Area, Salempur Rajputan,  
Roorkee - 247 667 (Uttarakhand)



# ENVIRONMENT MANAGEMENT CENTRE

## ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES

(HOUSE OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)



**NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB**

### TEST RESULTS

S.No.	Parameter	Test Method	Test Result	Desirable limit
	Suspended Particulate matter (mg/Nm <sup>3</sup> )	IS:11255 (P-I) 1985 Reaffirmed 2019	98.40	600
	Sulphur Dioxide (mg/Nm <sup>3</sup> )	IS:11255 (P-II) 1985 Reaffirmed 2019	9.6	Not specified
	Nitrogen oxides (mg/Nm <sup>3</sup> )	IS:11255(P-VII) 2005 Reaffirmed 2017	16.4	Not specified
	Carbon monoxide (% by Vol.)	IS 13270:1992 Reaffirmed 2019	0.30	1% by volume
	Total Hydrocarbon (ppm)	BS EN 13256:2005 BS EN 13649:2002	N.D	Not Specified

N.D. Not Detected



*Handwritten signature*  
Checked By

*Handwritten signature*  
Authorized Signatory

Director  
Environment Management Centre  
Khasra No. 1102, Indl. Area  
Salampur Rajputan, Roorkee

Page: 2 of 2

- The above results are related only to tests performed on the sample. Endorsement of product is neither intended nor implied.
- This report is not to be reproduced wholly or in part & can not be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor.

Ph: 5051 1200  
Ph: 5051 2200

ashwari@emcetestinglab.com  
contact@emcetestinglaboratories.com

www.emcetestinglaboratories.com

Khasra No. 1102  
Industrial Area, Salampur Rajputan,  
Roorkee - 247 667 (Uttarakhand)



कार्यालय उप जिलाधिकारी कैराना जनपद-शामली।

पत्रांक:-776 एस0टी0

दिनांक:-19.05.2023

सेवा में

जिलाधिकारी  
शामली।

विषय:- जनपद शामली में निजी क्षेत्र द्वारा संचालित निर्यातोन्मुखी पशुवधशाला/खाद्य प्रसंस्करण इकाई मै0 नीम एग्रो फूड्स प्रा0लि0, काँधला रोड कैराना का संयुक्त रूप से औचक निरीक्षण कर निरीक्षण आख्या।

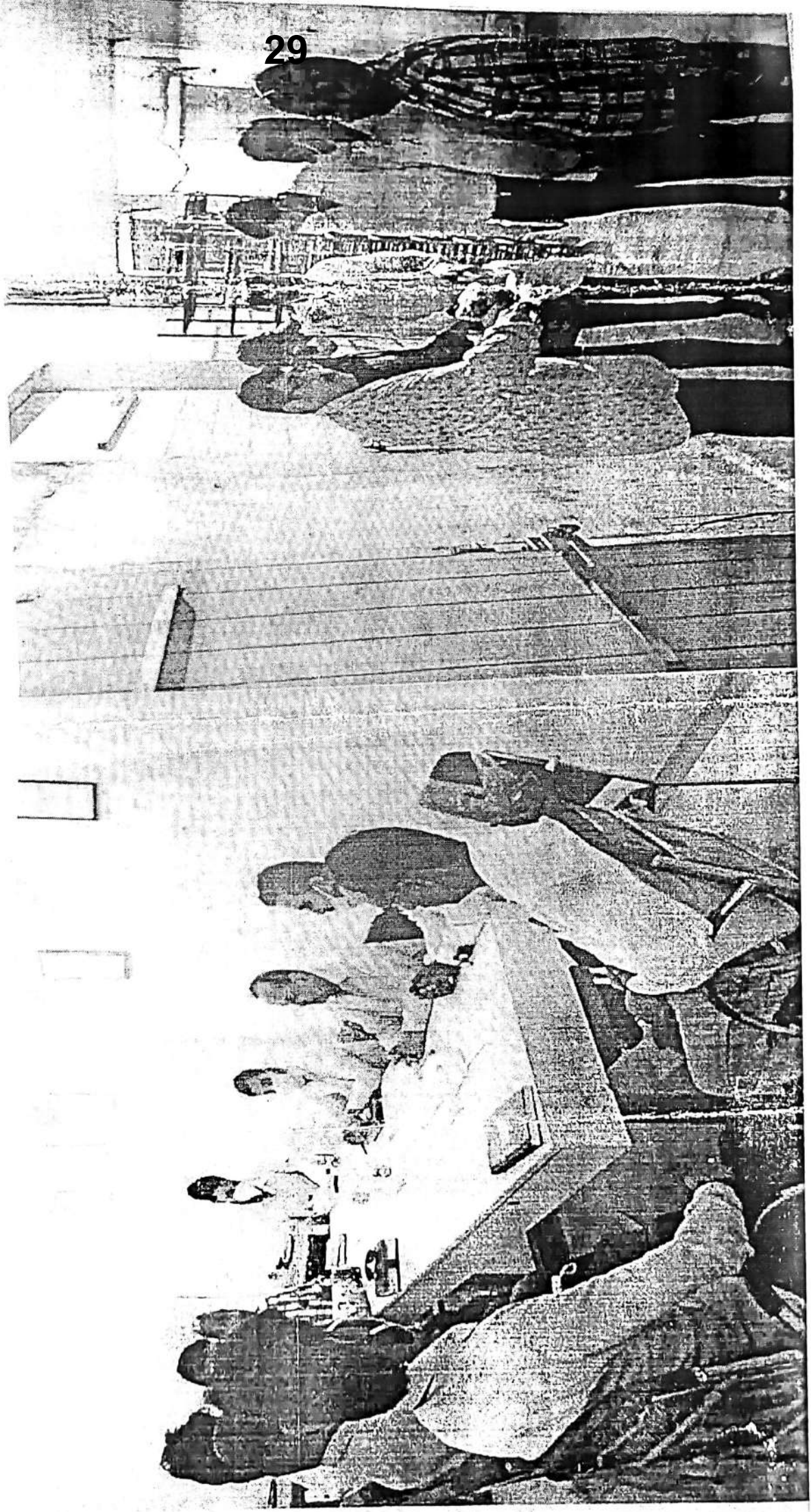
जिलाधिकारी महोदय शामली के कार्यालय पत्र संख्या 419/न्यायिक सहायक दिनांक 19.04.2023 के अनुपालन में दिनांक 09.05.2023 को 02:30 बजे अद्योहस्ताक्षरी, उप जिलाधिकारी कैराना, अपर मुख्य चिकित्साधिकारी शामली, क्षे0अधि0, उ0प्र0 प्रदुषण नियंत्रण बोर्ड, शामली, जिला अभिहीत अधिकारी, खाद्य सुरक्षा एवं प्रशासन, शामली एवं अधिशासी अधिकारी, नगर पालिका परिषद, कैराना द्वारा संयुक्त रूप से मै0 मीम एग्रो फूड्स प्रा0लि0 काँधला रोड, कैराना की जाँच की गई। जाँच निम्नवत है:-

1. उद्योग में 07 सी0सी0टी0वी0 कैमरे लगे हैं, जिनमें निरीक्षण करने पर किसी भी गोवंश एवं गर्भित पशुओं का वध होता नहीं पाया गया।
2. अभिलेखों के आधार पर उद्योग में दिनांक 27.04.2023 का निरीक्षण किया गया जिसमें कुल 291 पशु वध हेतु आए जिनमें 02 पशु pyrexia से पीड़ित होने के कारण रिजेक्ट किये गये तथा 289 पशुओं का वध किया गया।
3. अन्य निरीक्षण में वध हेतु लाए जाने वाले पशुओं का एन्टीमार्टम व पोस्टमार्टम सम्बंधी अभिलेखों को जाँचा गया जो पूर्णतः सही पाया गया।
4. उद्योग में स्प्रिंकलर द्वारा दुर्गन्ध नियंत्रण व्यवस्था हेतु सुगन्धित तेल एवं मक्खी मच्छर नाशक तेल का छिडकाव समुचित रूप से होता पाया गया। उद्योग में दुर्गन्ध नहीं पाई गई।
5. सफाई व्यवस्था ठीक पाई गई।
6. सी0सी0टी0वी0 कैमरों का दिनांक 27.04.2023 को प्रातः 12:04, 12:27, दिनांक 29.04.2023 को प्रातः 04:21, 08:19, दिनांक 03.05.2023 को प्रातः 12:19, अपरान्ह 10:24, 10:37, दिनांक 06.05.2023 प्रातः 12:48 अपरान्ह 05:42 एवं दिनांक 07.05.2023 को प्रातः 03:59, 05:52 का अवलोकन किया गया जो सही पाया गया।
7. पशुवधशाला में कार्य करने वाले कर्मचारियों का समय-समय पर वैक्सीनेशन किया जाना पाया गया।

19  
19-05-23  
उपजिलाधिकारी  
कैराना।

मै० मीम एग्रो फड्स प्रा० लि० कैराना

निरीक्षण दिनांक 09.05.2023



जिलाधिकारी, महोदय शामली के कार्यालय पत्र सं0-419/न्यायिक सहायक दिनांक 19-04-2023 के अनुपालन में दिनांक 09-05-2023 को 02:30 बजे अधोहस्ताक्षरी, उप जिलाधिकारी कैराना, अपर मुख्य चिकित्साधिकारी, शामली, क्षे0अधि0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, शामली, जिला अभिहीत अधिकारी, खाद्य सुरक्षा एवं प्रशासन, शामली एवं अधिशासी अधिकारी, नगर पालिका परिषद, कैराना द्वारा संयुक्त रूप से मै0 मीम एग्रो फूड्स प्रा0लि0 कौधला रोड, कैराना की जाँच की गई। जाँच आख्या निम्नवत् है:-

पशुपालन विभाग: उद्योग एपीडा से पंजीकृत है जिसकी पंजीकरण संख्या एपीडा/149 तथा वैधता तिथि 31-12-2023 है। उद्योग में प्रतिदिन 300 पशुवध की क्षमता है। निदेशक, रोग नियंत्रण एवं प्रक्षेत्र, पशुपालन विभाग, उ0प्र0 लखनऊ द्वारा नामित डा0 राजीव कुमार राना, पशु चिकित्साधिकारी ऊँचागांव, के अतिरिक्त उद्योग में 03 पंजीकृत पशु चिकित्साविद् कार्यरत हैं, जिनके द्वारा वध किये जाने वाले पशुओं का एन्टीमार्टम एवं पोस्टमार्टम किया जाता है। उद्योग में 07 सी.सी.टी.वी. कैमरे लगे हैं, जिसके आधार पर गोवंश एष गर्भित पशुओं का वध होता नहीं पाया गया। अभिलेखों के आधार पर उद्योग में दिनांक 27-04-2023 को कुल 291 पशु वध हेतु आये, जिनमे से 02 पशु pyrexia से पीड़ित होने को कारण रिजेक्ट किये गये तथा 289 पशुओं का वध किया गया। दिनांक 03-05-2023 को 156 पशु वध हेतु आये, 01 पशु pyrexia से पीड़ित होने के कारण रिजेक्ट किया गया। इस प्रकार दिनांक 03-05-2023 को 155 पशुओं का वध किया गया। दिनांक 06-05-2023 को 155 पशु वध हेतु आये जिसमे से पशु चिकित्सक द्वारा एन्टीमार्टम जाँच में 02 पशु रिजेक्ट किये गये। 01 पशु दुधारू था तथा दूसरा ग्याभिन पाया गया, पोस्टमार्टम के उपरान्त 01 और पशु Genralised Sarcosis से पीड़ित होने के कारण रिजेक्ट किया गया। दिनांक 08-05-2023 को 74 पशुओं का एन्टीमार्टम किया गया जिसमे से 01 पशु pyrexia से पीड़ित होने के कारण रिजेक्ट किया गया तथा 73 पशुओं का वध किया गया।

(2)- उद्योग में स्प्रिंकलर द्वारा दुर्गन्ध नियंत्रण व्यवस्था हेतु सुगन्धित तेल एवं मक्खी मच्छर नाशक तेल का छिडकाव समुचित रूप से होता हुआ पाया गया। उद्योग में दुर्गन्ध नहीं पाई गई।

(3)-सफाई व्यवस्था ठीक पाई गई।

(4) सी0सी0टी0 कैमरे का दि0 27-04-2023 को प्रातः 12:04, 12:27; दिनांक 29-04-2023 को प्रातः 4:21, 08:19, दिनांक 03-05-2023 को प्रातः 12:19, अपरान्हन 10:24, 10:37 दि0 06-05-2023 प्रातः 12:48, अपरान्हन 5:42 एवं दिनांक 07-05-2023 को प्रातः 3:59, 5:52 का अवलोकन किया गया जो सही पाया गया।

(5) पशुवधशाला से स्थानीय नागरिकों को स्वास्थ्य सम्बन्धी कोई बीमारी होना नहीं पाया गया है।

(चिकि० एवं स्वास्थ्य विभाग)

( डा0 जाहिद अली त्यागी )  
अपर मुख्य चिकित्साधिकारी,  
शामली।

( डा0 यशवन्त सिंह )  
मुख्य पशु चिकित्साधिकारी,  
शामली।

कार्यालय- मुख्य पशु चिकित्साधिकारी, शामली।  
/मीम एग्रो/2022-23

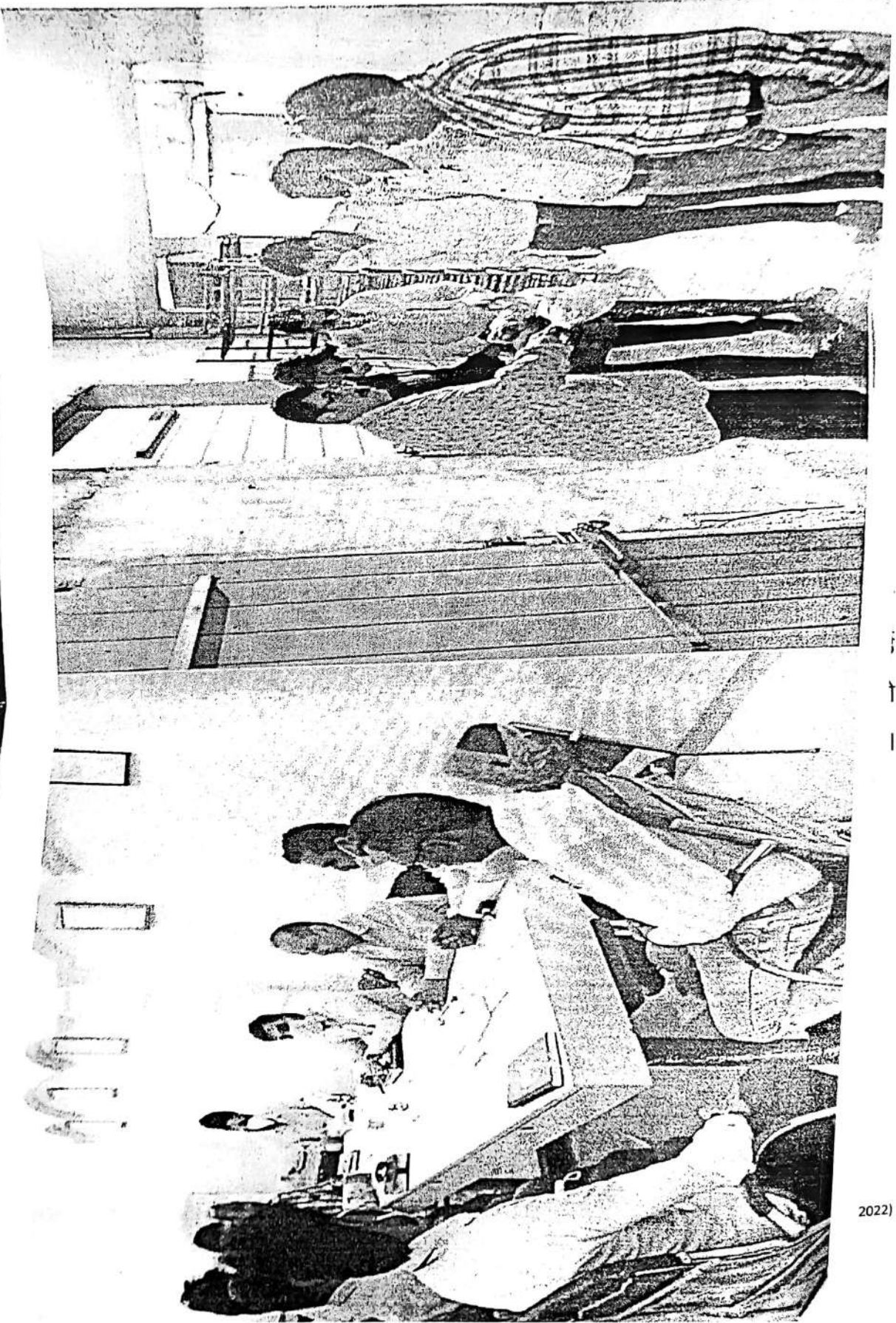
दिनांक 11/05/2023

पत्रांक 201  
प्रतिलिपि-

1. उप जिलाधिकारी, कैराना, शामली।
2. अपर जिलाधिकारी (वि0/रा0), शामली।
3. जिलाधिकारी महोदय की सेवा में सादर प्रेषित।
4. निदेशक, रोग नियंत्रण एवं प्रक्षेत्र, पशुपालन विभाग, उ0प्र0-लखनऊ।

मुख्य पशु चिकित्साधिकारी,  
शामली

**भै0 मीम एग्री फड्स प्रा0लि0 कैराना**  
**निरीक्षण दिनांक 09.05.2023**



ANNEXURE-8

जनपद शामली में निजी क्षेत्र द्वारा संचालित निर्यातोन्मुखी पशुवधशाला/खाद्य प्रसंस्करण इकाई मैसर्स मीम एग्रो फूड्स प्रा०लि०, कांघला रोड कैराना का संयुक्त रूप से औचक निरीक्षण कर निरीक्षण आख्या

जिलाधिकारी, महोदय शामली के कार्यालय पत्र संख्या 419/न्यायिक सहायक दिनांक 12-04-2023 के अनुपालन में दिनांक 09-05-2023 को 2:30 बजे अपराहन अद्योहस्ताक्षरी उप जिलाधिकारी कैराना, मुख्य चिकित्साधिकारी शामली, क्षेत्र 0अ०उ०प्र० प्रदूषण नियंत्रण बोर्ड शामली, मुख्य पशु चिकित्साधिकारी शामली, एवं अधिशासी अधिकारी नगर पालिका कैराना द्वारा संयुक्त रूप से मैसर्स मीम एग्रो फूड्स प्रा०लि० कांघला रोड कैराना की जांच की गयी। जांच आख्या निम्नवत् हैं।

खाद्य सुरक्षा एवं औषधि प्रशासन विभाग- उक्त इकाई को खाद्य सुरक्षा एवं मानक अधिनियम 2006 के अन्तर्गत खाद्य लाइसेंस प्राप्त हैं। जिसकी लाइसेंस संख्या 10013051000827 जिसकी वैधता 02-12-2024 तक है। इकाई के अन्दर प्रोसेसिंग एरिया में साफ सफाई की उचित व्यवस्था हैं। स्टोरेज युनिट में चिलिंग चैम्बर चालू हालत में हैं। तथा चैम्बर के बाहर तापमान प्रदर्शित करने वाली डिस्पले लगी हुई है। प्रोसेसिंग एरिया में फर्श, दीवारों पर टाईल इत्यादि साफ सुथरी अवस्था में हैं। परिसर में प्रकाश की उचित व्यवस्था है। वेन्टिलेशन की पर्याप्त व्यवस्था पायी गयी। कार्यरत नौकरों द्वारा स्टेनलेश स्टील के औजारों का प्रयोग किया गया। मीट के परिक्षण के लिए आन्तरिक प्रयोगशाला मौजूद हैं। जिसके प्रतिदिन के रिकार्ड चेक किये गये हैं। FIFO प्लान भी लागू किया गया हैं। अस्थियों की छटाई के लिए अलग चैम्बर में पर्याप्त व्यवस्था पायी गयी है। मांस की पैकिंग के लिए खाद्य ग्रेड की सामग्रियों का प्रयोग किया गया है। इकाई के कार्यरत फूड हैंडलरों को Enteric Disease के विरुद्ध टीकाकरण तथा उनके वार्षिक स्वास्थ्य जांच की जाती हैं। जिसका रिकार्ड चेक किया गया। पेक्स मांस के ट्रांसपोर्ट के लिए वातानुकूलित वाहन मौजूद है।



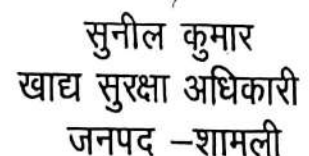
सुनील कुमार  
खाद्य सुरक्षा अधिकारी  
जनपद -शामली

कार्यालय- खाद्य सुरक्षा एवं औषधि प्रशासन जनपद शामली

पत्रांक : ०१ / मीम एग्रो निरी० / 2023-24

दिनांक-

1. उप जिलाधिकारी, कैराना, शामली।
2. अपर जिलाधिकारी (वित्त एवं राजस्व) शामली।
3. जिलाधिकारी महोदय की सेवा में सादर प्रेषित।



सुनील कुमार  
खाद्य सुरक्षा अधिकारी  
जनपद -शामली

33

ANNEXURE-9

20/05/23

# कार्यालय नगर पालिका परिषद, कैराना (जनपद-शामली)

प्रेषक :  
अध्यक्ष/अधिकाारी  
नगर पालिका परिषद, कैराना  
जनपद-शामली (उत्तर प्रदेश)

दूरभाष :  
एस.टी.डी. कोड : 01398  
कार्यालय : 266251  
अध्यक्ष आवास : 266220  
अधि0अधि0 आवास : 266076  
मोबाईल : 8189077853  
ई मेल:npkairana2017@gmail.com

पत्र संख्या : 80/न० पा० पा० श०/२०२३-२५

दिनांक : 20/05/23.....

सेवा में,

जिलाधिकारी,  
शामली।

विषय:- ओ0ए0 संख्या-71/2023 गुलफाम बनाम उ0प्र0 राज्य में मा0 राष्ट्रीय हरति अधिकरण द्वारा पारित आदेश दिनांक 13.03.2023 का अनुपालन कराये जाने विषयक।

महोदय,

उपरोक्त विषयक आपके कार्यालय के पत्र संख्या-347/न्यायिक सहायक दिनांक 24.03.2023 के द्वारा प्रश्नगत प्रकरण की जांच कर संयुक्त जांच रिपोर्ट उपलब्ध कराये जाने हेतु निर्देशित किया गया है। उक्त के सम्बन्ध में जिलाधिकारी महोदय शामली द्वारा गठित समिति की उपस्थिति में दिनांक 09.05.2023 को संयुक्त रूप से भौतिक निरीक्षण किया गया। जिसमें मेरे द्वारा मीम एग्रो फूडस प्राईवेट लि० कैराना के प्रबन्धक को उ०प्र० प्रदूषण नियंत्रण बोर्ड के दिशा-निर्देशो व मा० एन०जी०टी० की गाइडलाईन का पालन करने एवं मीम एग्रो फूडस प्रा० लि० के आस पास की आबादी क्षेत्र में किसी भी प्रकार के प्रदूषण जनित गतिविधि को कठोरता से नियंत्रित करने हेतु निर्देशित किया गया। अतः निरीक्षण आख्या आपकी सेवा में सादर प्रेषित है।

भवेदीय,

अधिकाारी  
नगरपालिका परिषद कैराना  
जनपद-शामली